

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

**ORIGINAL APPLICATION NO. 53 OF 2025 (WZ)**

(Earlier Original Application No. 180 of 2025 PB)

**IN THE MATTER OF:**

*News item appearing in Times of India Dated 02.04.2025, titled  
"21 dies as blast flattens Gujarat Firecracker Godown"*

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4 –  
COLLECTOR AND DISTRICT MAGISTRATE, BANASKANTHA,  
STATE OF GUJARAT IN COMPLIANCE OF THE ORDER DATED  
11.02.2026**



I, Patel Chelajibhai Prabhujibhai, Resident Additional Collector, District Banaskantha, having office at Joravar Palace, Ambika Society, Palanpur – 385 001 (Gujarat), do hereby solemnly affirm and state on oath as under:

1. It is most respectfully submitted that the present affidavit is being filed in compliance with the directions issued by this Hon'ble Tribunal in the above-captioned matter *vide* order dated 11.02.2026, to verify the names of the persons seeking impleadment in the present proceedings through IA 861 of 2025.
2. It is respectfully submitted that the present affidavit is being filed in response to the Interlocutory Application filed by the IA

Applicants seeking impleadment in the present Original Application.

3. It is respectfully submitted that the Interlocutory Application, including the list of applicants and the details of deceased persons as mentioned therein, has been perused. The IA Applicants claim to be the legal heirs/next of kin of the deceased persons in the unfortunate incident referred to in the present proceedings.
4. It is respectfully submitted that the names of the applicants and as mentioned in the said Interlocutory Application have been duly verified from the official records maintained by the office of the District Collector, Banaskantha.
5. It is respectfully submitted that upon such verification, it is found that the persons mentioned in the Interlocutory Application are indeed among those affected by the said incident and are the legal heirs/next of kin of the deceased persons.
6. It is respectfully submitted that compensation has already been disbursed to the eligible legal heirs of the deceased persons, including the applicants mentioned in the Interlocutory Application, by the office of the District Collector, Banaskantha, in accordance with the applicable Government policies and directions.
7. The answering Respondent craves leave to file additional affidavit(s) as and when necessitated or if and when directed by this Hon'ble Tribunal.



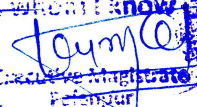
**VERIFICATION**

I, Patel Chelajibhai Prabhujibhai, Resident Additional Collector (RAC), District Banaskantha, Gujarat State, do hereby solemnly affirm and state on oath that what is stated herein above is true to the best of my knowledge, information and belief; and I believe the same to be true.



Solemnly affirmed at PALANPUR on this the 15 day of APRIL, 2026.

  
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**Deponent**

Solemnly affirmed and signed  
by Patel Chelajibhai Prabhujibhai, RAC  
of B.K. who is identified by  
Self  
to Palanpur where I know  
Personally  
on 15/04/2026 at Palanpur  
Date 15/04/2026  
  
Executive Magistrate  
Palanpur